

2005-06, Rs. 70 crore was allocated for implementation of the Scheme. During the current year, Rs. 31.50 crore has been allocated. As per latest information available, 68855 separated employees were retrained during the period 2003-04 to 2005-06.

BRPSE Report on sick Undertakings

136. SHRI CHITTABRATA MAJUMDAR:

SHRI C. RAMACHANDRAIAH:

SHRI TAPAN KUMAR SEN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state;

(a) whether Government propose to revive loss making Public Sector Undertakings (PSUs);

(b) if so, the details thereof;

(c) whether the Board for Reconstruction of Public Sector Enterprises (BRPSE) has completed examination of some of the sick Public Sector Undertakings; and

(d) if so, the details thereof along with the names of those undertakings; and

(e) the details of recommendation made by BRPSE and the decision taken by Government thereon?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) and (b) National Common Programme of the Government stipulates that the Government is committed for a strong and effective public sector whose social objectives are met by its commercial functioning. While every efforts will be made to modernize and restructure sick public sector companies and revive sick industry, chronically loss making companies will either be sold off, or closed, after all workers have got their legitimate dues and compensation.

(c) to (e) The Board for Reconstruction of Public Sector Enterprises (BRPSE) has, till 30th June 2006, given its recommendation in respect of 32 cases of PSEs (See below) envisaging fund/non-fund based assistance of Rs. 11060 crores from Government of India as per enclosed Statement. The Board's recommendations fall under three broad heads viz (i) Revival as PSE - 24 cases (ii) Revival through joint venture/disinvestment-7 cases and (iii) Closure-1 case. The recommendations of the Board are advisory in nature. The Administrative ministries/departments process the recommendations of BRPSE for obtaining approval of the competent authority. Till 30th June 2006, approval of the competent authority has been obtained in respect of 17 PSEs.

Statement

List of PSE whose revival/rehabilitation or closure/winding up proposals have been cleared by Board for Reconstruction of Public Sector Enterprises (BRPSE)

Sl. No.	Name of the CPSE	Name of the Ministry/ Department	Broad gist of the recommendation of BRPSE	Broad gist of the decision of the Government
1	2	3	4	5
1	Hindustan Salts Ltd.*	Deptt. of Heavy Industry	Revival as a PSE	Revival as a PSE. However, the feasibility of forming a joint venture company for the management of salt factory may also be considered.
2	Bridge & Roof Co. (India) Ltd.*	Deptt. of Heavy Industry	Revival as a PSE	Revival as a PSE
3	BBJ Construction Co. Ltd.*	Deptt. of Heavy Industry	Revival as a PSE	Revival as a PSE
4	Tyre Corporation of India Ltd.	Deptt. of Heavy Industry	Revival as PSE	
5	British India Corporation Ltd.*	Ministry of Textiles	Revival through Joint Venture/disinvestment	Revival through Joint Venture/lease of mills

1	2	3	4	5
6	National Textiles Corporation Ltd. & its 9 subsidiaries*	Ministry of Textiles	Revival of 15 mills as PSE units and 19 mills through Joint Venture	Revival of 22 mills as PSE units and handing over of 2 mills to Government of Pondicherry.
7	Madras Fertilizers Ltd.	Deptt. of Fertilizers	Revival as a PSE	
8	HMT Bearings Ltd.*	Deptt. of Heavy Industry	Revival as a PSE	Assistance recommended by BRPSE may be granted. A suitable strategic partner may be identified within a year.
9	Praga Tools Ltd.*	Deptt. of Heavy Industry	Revival as a PSE	Revival as a PSE. The Co. may be merged with its holding Company i.e. HMT Ltd.
10	Brathwaite & Company Ltd.*	Deptt. of Heavy Industry	Revival as a PSE	Revival as a PSE
11	NEPA Ltd.	Deptt. of Heavy Industry	Revival through Joint Venture/disinvestment	
12	Richardson & Cruttdas Ltd.*	Deptt. of Heavy Industry	Revival through Joint Venture/disinvestment	Revival through Joint Venture/disinvestment
13	Central Inland Water Transport Corporation Ltd.*	Deptt. of Shipping	Revival through Joint Venture/disinvestment	Revival through Joint Venture/disinvestment

14	Tungabhadra Steel Products Ltd.*	Deptt. of Heavy Industry	Revival through Joint Venture/disinvestment	Revival through Joint Venture/disinvestment
15	Bharat Wagon & Engineering Co. Ltd.	Deptt. of Heavy Industry	Revival as a PSE	
16	Bharat Pumps & Compressors Ltd.	Deptt. of Heavy Industry	Revival through Joint Venture/disinvestment	
17	Hindustan Antibiotics Ltd.*	Deptt. of Chemicals & Petrochemicals	Revival as a PSE	Revival as a PSE
18	Eastern Coalfields Ltd.	Ministry of Coal	Revival as a PSE	Revival as a PSE
19	Cement Corporation of India Ltd.*	Deptt. of Heavy Industry	Non-operating units may be closed. Other operating units will be revived as a PSE	Non-operating units may be closed. Other operating units will be revived as a PSE
20	Bharat Ophthalmic Glass Ltd.*	Deptt. of Heavy Industry	Closure	Closure
21	HMT Machine Tools Ltd.	Deptt. of Heavy Industry	Revival as a PSE	
22	Heavy Engineering Corporation Ltd.*	Deptt. of Heavy Industry	Revival as a PSE	Revival as a PSE
23	Hindustan Organic Chemicals	Deptt. of Chemicals & Petrochemicals	Revival as a PSE	Revival as a PSE

1	2	3	4	5
24	Hindustan Insecticides Ltd.	Deptt. of Chemicals & Petrochemicals	Revival as a PSE	
25	Mineral Exploration Corporation Ltd.	Ministry of Mines	Revival as a PSE	
26	Fertilizers & Chemicals Travancore Ltd.*	Department of Fertilizers	Revival as a PSE	Revival as a PSE
27	Hindustan Shipyard Ltd.	Department of Shipping	Revival as a PSE	
28	Central Electronics Ltd.	Department of Scientific & Industrial Research	Revival as a PSE	
29	National Projects Construction Corporation Ltd.	Ministry of Water Resources	Revival as a PSE	
30	MECON Ltd.	Ministry of Steel	Revival as a PSE	
31	Andrew Yule & Co. Ltd.	Deptt. of Heavy Industry	Revival as a PSE	
32	Instrumentation Ltd.	Deptt. of Heavy Industry	Revival as a PSE	

*—In respect of 17 cases mentioned against S.I.No. 1, 2, 3, 5, 6, 8, 9, 10, 12, 13, 14, 17, 19, 20, 22, 23, & 26, decisions have been taken by the competent authority.